

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.813/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.01.02.2020/NCLAT/UR/230)

In the matter of:

Jayant Dattatrya Mhaiskar Appellant

Versus

Anil Goel & Ors. Respondents

Appearance: Mr. Rajiv Shankar Dvivedi, Advocate for the Appellant.

20.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 01.02.2020 and the Office after scrutiny of the Memo of Appeal, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 19.02.2020. It is stated in the Interlocutory Application (IA) that the impugned order dated 28.01.2020 was uploaded on the website of Hon'ble NCLT, Mumbai Bench on 17.02.2020. Immediately thereafter the Appellant applied for the impugned order and after getting the same the instant appeal was re-filed. Hence, there is delay of 11 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar